

[Shri Raj Bahadur]

- (c) The Motor Vehicles (Fourth Amendment) Rules, 1971, published in Notification No. G. S. R 142 in Mysore Gazette dated the 20th May, 1971.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
[Placed in Library. See No. LT-1230/71]
- (4) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 :—
- (a) The Delhi Motor Vehicles (Third Amendment) Rules, 1970, published in Notification No. F.4.(79)/69-70-TPT, in Delhi Gazette dated the 15th December, 1970.
- (b) Notification No. F.4(79)/69-71-TPT published in Delhi Gazette dated the 7th October, 1971 containing corrigenda to Notification No. F. 4(79)/69-70-TPT dated the 15th December, 1970.
- (c) The Delhi Motor Vehicles (Third Amendment) Rules 1971, published in Notification No. F. 3(15)/71-TPT in Delhi Gazette dated the 20th August, 1971.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (a) and (b) of item (i) above.
[Placed in Library. See No. LT-1231/71]
- (5) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the

Mysore Motor Vehicles Taxation Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :-

- (i) S. O. 1355 published in Mysore Gazette dated the 29th July, 1971.
- (ii) S. O. 1668 published in Mysore Gazette dated the 30th September, 1971.
- (iii) S. O. 1670 published in Mysore Gazette dated the 30th September, 1971.
- (iv) S. O. 1671 published in Mysore Gazette dated the 30th September, 1971.
- (v) S. O. 1673 published in Mysore Gazette dated the 30th September, 1971.
- (vi) S. O. 1687 published in Mysore Gazette dated the 30th September, 1971.
[Placed in Library. See No. LT-1232/71]

10.05 hrs.

ASIAN REFRACTORIES LIMITED
(ACQUISITION OF UNDERTAKING)
BILL*

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): Sir, on behalf of Shri Mohan Kumaramangalam, I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Asian Refractories Limited for the purpose of augmenting supplies of refractories to meet the essential requirements of the iron and steel industry.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Asian Refractories Limited for the purpose of

* Published in Gazette of India Extraordinary, P. II, section 2, dated 6.12.71.

9 *Coking Coal Mines* AGRAHAYANA 15, 1893 (SAKA) *Re. Statements by* 10
(*Emer. Provs.*) *Bill* *P. M. or Defence Minister*

augmenting supplies of refractories to meet the essential requirements of the iron and steel industry."

The motion was adopted.

SHRI SHAHNAWAZ KHAN : Sir, I introduce† the Bill.

10.06 hrs.

STATEMENT RE. ASIAN REFRACTORIES LIMITED (ACQUISITION OF UNDERTAKING) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Asian Refractories Limited (Acquisition of Undertaking) Ordinance, 1971, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

10.06 hrs.

COKING COAL MINES (EMERGENCY PROVISIONS) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Sir, on behalf of Shri Mohan Kumaramangalam, I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of coking coal mines and coke oven plants, pending nationalisation of such mines and plants

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of coking coal mines and coke oven plants, pending nationalisation of such mines and plants."

The motion was adopted.

SHRI SHAHNAWAZ KHAN : Sir, I introduce† the Bill.

STATEMENT RE. COKING COAL MINES (EMERGENCY PROVISIONS) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : Sir, on behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coking Coal Mines (Emergency Provisions) Ordinance, 1971, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

SHRI S. M. BANERJEE (Kanpur) : Sir, should I take it that during the emergency every job has been entrusted to an army General ?

10.08 hrs.

RE : STATEMENTS TO BE MADE BY PRIME MINISTER OR DEFENCE MINISTER

SHRI INDRAJIT GUPTA (Alipore) : Sir, may I make a submission for the convenience of the House ? It has been agreed that every day for the remainder of the session the Government will make a statement. It would be better, I think, for the convenience of Members that there should be a fixed time, either at the beginning or at the end or in the middle, for the statement because Members would like to hear it. We are expecting that this statement will also cover developments in the Security Council. So, we would like to know at what time it will come.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : The Prime Minister would like to make statement at 10.30. May be, the Defence Minister also makes one.

† Introduced with the recommendation of the President.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 6.12.1971.